

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH,
CIRCUIT BENCH AT SHIMLA

**21. C.P. No. 63/79/2019
O.A.NO.063/1455/2017**

ANKAJ KUMAR VS. MR. ANANTA NARAYAN NANDA

This 18th day of July, 2019

Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (J)

Sh. Ankaj Kumar S/o Late Sh. Dhrub Dev Singh, P.R.O. Village Doli,
Post Office Khera, Tehsil Palampur, Distt. Kangra, H.P. – 176086

.....Applicant

Versus

1. Sh. Ananta Narayan Nanda, Secretary, Ministry of Communications and Information Technology, Department of Posts, Govt. of India, New Delhi-11001.
2. Major General P.S. Negi, Chief Post Master General, Postal & Telecommunication Department, Shimla, H.P.-171009.
3. Sh. R.K. Chaudhary, Sr. Superintendent of Post Offices, Dharamshala Division, Dharamshala, Distt. Kangra, H.P.-176215

Present: Mr. Dushyant Dadwal, counsel for the applicant
Mr. Anshul Bansal, counsel for the respondents

ORDER (ORAL)

By MR. SANJEEV KAUSHIK MEMBER (J)

1. Sh. Bansal, learned counsel for the respondents seeks and is allowed to place on record the reply whereby it is stated that the respondents have recommended the case of the petitioner for appointment.

2. Learned counsel for the petitioner does not controvert the statement made by learned counsel for the respondents.
3. In view of the statement made by learned counsel for the respondents, this CP is disposed of accordingly. Notices stand discharged.

(A.K. BISHNOI)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER(J)

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